## Bills

### BUFFALOES DEVELOPMENT **BOARD BILL\***

#### श्री महाराज सिंह भारती (मेरठ) : में

# प्रस्ताव करता हूं। :

"कि भैसों के विकास के लिये एक बोर्ड स्थापित करने सम्बन्धी विर्धयक को पेश करने की अनुमति दी जाए।,,

THE MINISTER OF STATE IN THE MINISTRY OF FOOD, AGRI-COMMUNITY DEVE-CULTURE, LOPMENT AND COOPERATION (SHRI ANNASAHIB SHINDE) : I would like to make a few observations though it is not the practice of this August House.

MR. DEPUTY-SPEAKER : I have given just now a ruling. Unless prior notice is given it is difficult. Unless prior notice is there, I will not permit members to speak. I cannot alter the rule. It is very difficult,

The question is :

'That leave be granted to introduce a Bill to set up a Board for development of buffaloes". The motion was adopted.

श्री महाराज सिंह भारती : म विधेयक पेण करता हं।

POWER GENERATING CORPORA-TION OF INDIA BILL\*

थी महाराज सिंह भारती (मेरठ) : मैं प्रस्ताव करता हूं कि मुझे विद्युत प्रजनन के लिये एक निगम स्थापित करने सम्बन्धी विधेयक को पेश करने की अनमति दी जाये।

MR. DEPUTY-SPEAKER : The question is :

"That leave be granted to introduce a Bill to establish a for Corporation generating electricity."

The motion was adopted.

श्री महाराज सिंह भारतीः में विधेयक को पेश करता हंः

ENLARGEMENT OF THE APPEL-LATE (CRIMINAL) JURISDICTION OF THE SUPREME COURT BILL\*

SHRI A. N. MULLA (Lucknow) : I beg to move for leave to introduce a Bill to enlarge the appellate jurisdiction of the Supreme Court in regard to criminal matters.

MR. DEPUTY-SPEAKER : The question is :

> "That leave be granted to introduce a Bill to enlarge the appellate jurisdiction of the Supreme

Court in regard to criminal matters". The motion was adopted.

SHRI A. N. MULLA : I introduce the Bill.

MR. DEPUTY-SPEAKER : Shri Then, Bhogendra Jha-absent. Shri Madhu Limaye-absent.

श्री जाजं फरनेन्डीज (बम्बई दक्षिण) : उपाध्यक्ष महोदय, वह तो जेल में हैं। उन के बिलों को ऐसे ही न छोड़ दिया जाये।

MR. DEPUTY-SPEAKER : Tbat is a separate issue. Do not link it up with this. Shri Madhua Limaye is absent.

SHRI PILOO MODY (Godhra): We should have a special provision so that people can move Bills.

#### GORAKHPUR UNIVERSITY (AMENDMENT) BILL\*

(Amendment of section 5)

SHRI RAJ DEO SINGH (Jaunpur): I beg to move for leave to introduce a Bill to amend the Gorakhpur University Act, 1956.

MR. DEPUTY-SPEAKER : The question is :

> "That leave be granted to introduce a Bill to amend the Gorakhpur University Act, 1956".

The motion was adopted.

SHRI RAJ DEO SINGH : I introduce the Bill.

•Published in Gazette of India Extraordinary part II, section 2 dated 15.11.68